

SALARIES AND ALLOWANCES OF MINISTERS BILL*

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

HIGH-COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

(Insertion of New Section 23E)

श्री श्रीमत्प्रकाश स्वामी (बहराइच) :
मैं प्रस्ताव करता हूँ कि उच्च न्यायालय न्यायाधीश (सेवा की शर्तों) अधिनियम 1954 का शीर्ष संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

The motion was adopted.

श्री श्रीमत्प्रकाश स्वामी : मैं विधेयक को पुरःस्थापित करता हूँ।

NATIONAL HIGHWAYS (AMENDMENT) BILL*

(Amendment of Section 2)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave

to introduce a Bill further to amend the National Highways Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Highways Act, 1956."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

SHRI CHITTA BOSU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BOSU: I introduce the Bill.

INDUSTRIAL DISPUTES (AMENDMENT) BILL*

(Amendment of Section 12)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

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†Introduced with the recommendation of the President.